

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 390 of 2019
(with report dated 7/6/2019)**

Escon Arena Apartment Owners Association

Applicant (s).....

Versus

Punjab Pollution Control Board & another

Respondent (s).....

Status/Action Taken Report of Punjab Pollution Control Board through Er. Lavneet Kumar, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Mohali in compliance of order dated 25/9/2019.

Respectfully showeth:

1. That the Hon'ble Tribunal while considering the application filed by Escon Arena Apartment Owners Association in the above mentioned case was pleased to pass an order dated 9/4/2019 thereby directing the Punjab Pollution Control Board to furnish a factual and action taken report by email at ngt.filing@gmail.com.
2. That in compliance to order dated 9/4/2019, the Board had filed the requisite report via email on 7/6/2019.
3. That after the submission of the report by the Punjab Pollution Control Board, the Hon'ble Tribunal was further pleased to pass an order dated 25/9/2019, wherein the State Pollution Control Board was directed to furnish report to the office of the Chief Secretary Punjab as well as to



the Hon'ble Tribunal and at the same time directions have been issued to the effect that the Chief Secretary may look into the possible collusion of the concerned officer in permitting illegality and furnish an action taken report before the Tribunal before the next date by e-mail at judicial-nqt@gov.in"

4. That in compliance to the order dated 25/9/2019 of this Hon'ble Tribunal, the Board constituted a team of officers headed by Chief Environmental Engineer to consider all the aspects of the case. The Chief Environmental Engineer vide letter no. 209 dated 20/1/2020 has submitted the report, a copy of which is enclosed herewith as **Annexure-A**, for kind perusal of the Hon'ble Tribunal.
5. That it is relevant to mention here that the proposal for establishment of industrial unit in question came into existence in the year 1986. The site of the industry at the time of establishment was falling in the revenue estate of Vill. Nagla. No specific siting guidelines were framed by the Board at that time for establishment of such units. Therefore, the industry in question with the name of M/s Ajay Gelatine Products Pvt. Ltd., was granted consent to establish from pollution angle on 15/9/1986 for the manufacturing of Ossin, Glue / Gelatine and Di-calcium phosphate product by using crushed bones.
6. That the Municipal Council, Zirakpur came into existence in the year 2001 i.e. almost 15 years of the establishment of the industrial unit in question. Even at that point of time, village Nagla was not included within the Municipal Limits of Zirakpur.
7. That the group housing project namely 'Escon Arena' developed by M/s Malwa Project Pvt. Ltd. at Vill. Nagla, Zirakpur had been established in the year 2013 and the Board had granted consent to establish to the



project proponent vide letter no. 3753 dated 21/5/2013. As the group housing project was falling at a distance of approx. 400 mt. from the industrial unit i.e. M/s Ajay Gelatine Pvt. Ltd., therefore, no condition was imposed to the group housing project for providing a green buffer of 15 mt. towards the industry, keeping in view the policy of the State Government.

8. That the DTP vide letter no. 1650 dated 7/10/2016 informed M/s Ajay Gelatine Products Pvt. Ltd., Vill. Nagla, Zirakpur that the site of the unit has been spot zoned in the revised master plan of Zirakpur and a buffer of 15 mt. green belt has been reserved around the site i.e. a buffer of 15 mt. green belt around the industry has been decided to be provided by the Deptt. of Town and Country Planning itself.
9. That as far as the consideration with respect to siting criteria and master plan is concerned, the revenue estate of village Nagla came within Municipal limits of Zirakpur in the year 2016 and the site of the industry stands spot zoned and can be granted consent to operate of the PPCB. With regard to the operation of the industry before 2016, the industry was falling in agriculture zone of village Nagla, although the same was notified to be residential zone as per the master plan notified in 2009. As per the provisions of the Master Plan, the activities of the existing industrial units in the non-conforming zone are allowed to be continued for a period of 15 years from the date of notification of Master Plan.
10. That it is further brought on record that the Board has issued various notices with opportunities of personal hearing to the industry from time to time under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in order

to ensure the compliance of Environmental Laws. During the hearing held before the Chairman of the Board on 2.4.2018, Sh. Ajay Pal Singh, Director of the industry informed as under:

- i) ETP has been installed and same will be put into commissioning shortly.
- ii) The two stage alkalie scrubber has been provided and SO2 meter has also been installed.
- iii) 7 acre land has been taken for 10 year lease for disposal of treated effluent out of which 2.5 acre land had already been developed having grown up eucalyptus trees.

11. That it is relevant to mention here that the industry was directed vide letter no. 3931 dated 10/7/2018 u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987, not to operate its unit without providing the arrangement for disposal of treated trade effluent as well as without obtaining the consents to operate of the Board. But during visit to the industrial unit on 12/10/2018, the industry was found in operation without operating its Effluent Treatment Plant (ETP) / Air Pollution Control Device (APCD), thus found violating the directions issued by the Board on 10/7/2018 and therefore the consents to operate applied by the industry on 18/10/2018 were refused on 15/11/2018. As the industry had violated the directions of the Board during the period 10/7/2018 to 15/11/2018, therefore, environmental compensation was imposed upon the industry.
12. The industry was visited by the officers of the Board on 21/12/2018 when it was observed that the industry has signed an agreement for utilisation of treated wastewater in the field in an area of approx. 10



acres out of which 2 acre shall be utilized for plantation as per Karnal Technology and remaining 8 acre shall be utilized for plantation of crops and the quantity of trade effluent is 65 KLD. In view of the compliance, the industry was granted consents to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 on 28/1/2019 (valid upto 21/5/2019, which were further extended upto 31/12/2019).

13. That the team of officers constituted by the Board visited the premises of the industrial unit on 25.1.2020 to check the compliance of pollution control arrangements and it was observed that the industry has provided arrangements for the prevention and control of Water and Air pollution. However, some odour problem within the premises of the unit was observed by the visiting officers due to the storing of solid waste in open as generated from the manufacturing process. On the basis of the recommendations given by the visiting team the industrial unit, the industry was directed vide letter no. 650 dated 29/1/2020 to take requisite measures as under:

- a. The industrial unit shall store the raw material (raw hides) under a covered shed.
- b. The industrial unit shall store the solid waste generated from the manufacturing process in covered shed to avoid any odour problem caused due to its putrefication during rains / wet weather and shall remove and dispose off said waste regularly on weekly basis.
- c. The industrial unit shall start spraying some suitable natural deodorant solution like eucalyptus oil on its raw material / solid



waste generated from its process, for the control of odour. The industrial unit shall install atomizer mist generator at the boundary of the unit towards sensitive receptor for suppressing the odour.

14. That the industry has submitted its MSME registration certificate under Small Scale and has deposited Rs.5,85,000/- vide R. no. 31/4884 dated 11.03.2020 as Environmental Compensation for the violation explained in para 11 above.
15. That it is pertinent to mention here that on the request of industrial unit, M/s Punjab Biotechnology Incubator, Mohali has carried out effluent and emission sampling of the unit on 6.7.2020 and as per the analysis report various parameters were found to be within the permissible limits. Earlier also the industry was found complying with the effluent and emission norms in the year 2019, when the sampling of stack emission was carried out on 13.5.2019 and that of treated trade effluent on 22.5.2019 and 17.12.2019.
16. That it is further relevant to mention here that the Board is regularly monitoring the functioning and progress industrial unit from time to time and on 28.8.2020 the unit was visited by the team of officers of the Board. It was observed that the industry has completed the work of erecting columns and truss of shed for the storage of raw material, the industry has got lifted the entire solid waste generated from product manufacturing, the industry has installed pipeline for fogging system around the boundary and installation of pumps and nozzle was under progress, water meter was provided at the outlet of ETP and submersible pump. A copy of the visit report dated 28.8.2020 is enclosed herewith as **Annexure-B**.

17. That the industry has requested for time upto 10.9.2020 for completing the remaining works. Considering the request of the industry, the unit was again visited by the officers of the Board on 17.9.2020 and it was observed that the industry has provided shed in an area of 11 mtr x 18 mtr x 7 mtr. The industry has provided pipeline around the boundary wall as well as in the shed with spray nozzle for spraying the de-odorant to suppress the smell from the hide storage as well as from ETP and other area, the industry has also made the entire area pucca, where earlier the product waste was stored. The industry has made a dedicated area for the storage of the product waste and mist sprayer has been provided on it. The information furnished by the officers vide letter no. 6779 dated 17.9.2020 is enclosed herewith as **Annexure-C**.
18. The Board has now constituted a team of experts for the purpose of third party verification of the compliances made by the industry with respect to pollution control arrangements including the measures taken for minimizing the problem of odour and to brought on record the deficiencies, if any alongwith further suggestions and till then the applications for consents have been kept in abeyance.
19. In view of the above submissions, it is respectfully submitted that the industrial unit has been allowed to operate in accordance with the provisions of Law and in compliance to the siting criteria of the Master Plan of Zirakpur. Further, the unit has made arrangements for the control of water and air pollution and Punjab Pollution Control Board has granted the requisite consents under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. The industrial unit has adopted the remedial measures the odour control. However, the Board has



constituted a team of experts for third party verification of the compliances as explained above.

20. The State Pollution Control Board has also furnished the report to the office of Chief Secretary, Punjab through the Administrative Department of Science, Technology and Environment in compliance of order dated 25.9.2019 of this Hon'ble Tribunal.

21. The above factual and action taken report is hereby submitted in compliance of order dated 25.9.2019, for kind consideration and appropriate orders of the Hon'ble Tribunal.

Place:

Date:



**(Lavneet Kumar)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Mohali**

Verification :

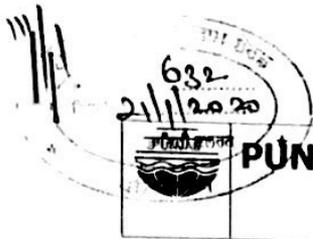
Verified that the contents of para no. 1 to 20 of the above report including sub-paras are correct as per information derived from the official record. Para no. 21 is prayer. No part of the above report is false and nothing material has been kept concealed therein.

Place:

Date:



**(Lavneet Kumar)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Mohali**



PUNJAB POLLUTION CONTROL BOARD

Office of Chief Environmental Engineer,
Plot No. 648-E, Phase-5, Focal Point, Ludhiana

No. 209.....

Dated... 20.11.2020

FR Ammeruse - A

NIC
21/11/2020
Keele
21/11/20

To

The Chairman,
Punjab Pollution Control Board,
Patiala.

SEE(2P.I)

20/11/2020

Sub: Order dated 25/9/2019 passed by the Hon'ble National Green Tribunal in OA No. 390 of 2019 titled as Escon Arena Apartment Owners Association Vs. Punjab Pollution Control Board and Others.

21/11/2020
SEE(20-1/1)

Ref: Head Office letter No. 37141-43 dated 10/12/2019.

In reference to the above, it is intimated that the Hon'ble National Green Tribunal (NGT) vide order dated 25/9/2019 in O.A. No. 390 of 2019 has directed the Chief Secretary, Punjab to look into the case of M/s Ajay Gelatine Product Pvt. Ltd., Village Nagla, Tehsil DeraBassi, Distt. S.A.S. Nagar and take remedial action.

The Head Office vide its letter No. 37141-43 dated 10/12/2019 has constituted a Committee of following officers:-

- (i) Er. Gulshan Rai, Chief Environmental Engineer
- (ii) Er. Paramjeet Singh, Environmental Engineer, Regional Office-3, Ludhiana.
- (iii) Er. Ashok Garg, Environmental Engineer, Regional Office-2, Ludhiana

The above said Committee was directed to consider all the aspects of the case.

In compliance to above, the Committee has gone through the record files of Regional Office, SAS Nagar and Zonal Office-1, Patiala relating to the subject cited industry. The report of the Committee is attached herewith for your kind information and further necessary action please.

DA/As Above.

Chief Environmental Engineer

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Report of the Committee constituted vide Head Office letter No. 37141-43 dated 10/12/2019 regarding M/s Ajay Gelatine Product Pvt. Ltd., Village Nagla, Tehsil Dera Bassi, Distt. S.A.S. Nagar.

The Hon'ble National Green Tribunal (NGT) vide order dated 25/9/2019 in O.A. No. 390 of 2019 has directed the Chief Secretary, Punjab to look into the case of M/s Ajay Gelatine Product Pvt. Ltd., Village Nagla, Tehsil Dera Bassi, Distt. S.A.S. Nagar and take remedial action.

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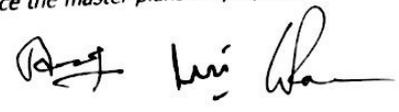
In compliance to above, the Committee has gone through the record files of Regional Office, SAS Nagar and Zonal Office-I, Patiala relating to the subject cited industry and the report / recommendations are as under :

1. The Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 were come into force in the year 1974 and 1981, respectively as is evident from the said enactments.
2. The proposal for establishment of industrial unit in question came into existence in the year 1986. The site of the industry at the time of establishment was falling in the revenue estate of Vill. Nagla and the Municipal Council, Zirakpur came into existence almost 15 years after the commissioning of the industry. No specific siting guidelines were framed by the Board at that time for establishment of such units. Therefore, the industry in question with the name of M/s Ajay Gelatine Products Pvt. Ltd., was granted consent to establish from pollution angle on 15/9/1986 for the manufacturing of Ossien, Glue / Gelatine and Di-calcium phosphate product by using crushed bones. The industry was granted consent to operate under Water (Prevention & Control of Pollution) Act, 1974 on 2/2/1989 with validity

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- upto 1/2/1990 with the main condition that the whole trade effluent shall be evaporated.
3. The Municipal Council, Zirakpur came into existence in the year 2001 i.e. almost 15 years of the establishment of the industrial unit in question. Due to paucity of space in Chandigarh and proximity of Zirakpur to the Union Territory of Chandigarh, rapid urbanisation has happened in the area. The residential complexes were approved by the Local Govt. in the surrounding area of site of the industry. Subsequently, the master plan of Zirakpur was notified by the Deptt. of Town and Country Planning wherein the area in which the industry is situated was demarcated as residential zone. However, the Distt. Town Planner, SAS Nagar vide his office letter no. 1650 dated 7/10/2016 informed the industry that the khasra no. 87, 88 and 89 (in which the industry is situated) has been super imposed in the master plan and the industry has been spot zoned in the revised master plan of Zirakpur. Further, a green buffer of 15 mt. surrounding the industry has been reserved as informed to the industry by the DTP, SAS Nagar **A copy of DTP letter no. 1650 dated 7/10/2016 is enclosed herewith for reference.**
 4. It is relevant to mention here that in order to resolve the complex issue regarding setting of residential projects in the vicinity of industrial units / industrial areas and to frame consolidated guidelines and after considering all the instructions / notifications issued by the Govt. of India, State Govt. and the Pollution Control Board, the Govt. of Punjab, Deptt. of Science, Technology and Environment had issued a notification bearing no. 3/6/07/STE(4)/ 2274 dated 25/7/2008, vide which a minimum buffer of 15 meter green belt of broad leaf trees was decided to be provided by the colonizer towards the air pollution industries, boundary of which are located within 100 meters from the boundary of such air polluting industries. Thereafter, the aforementioned notification dated 25/7/2008 was partially amended by the Govt. vide notification no. 3/6/07/STE(4)/3770 dated 30/10/2009 as under :

"The Master Plan is the final legal solution to planned development and hence the master plans be prepared in a time bound



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manner on priority. Where statutory master plan has been notified under the Punjab Regional and Town Planning and Development Act, 1995 (Amended) 2006, mixed land use or any other development/construction which come up as per the earmarked zone, in case of new residential, commercial, there is no need to keep any additional distance from the existing industry from the environment point of view because these factors have already been considered while earmarking the use of land for different categories in the master plan, as per Notification No. 6312 dated 11th August, 2009 issued by Department of Housing & Urban Development."

5. In view of the explanation given above, following clarifications are necessary to be incorporated as under:

- (i) The group housing project namely 'Escon Arena' developed by M/s Malwa Project Pvt. Ltd. at Vill. Nagla, Zirakpur had been established in the year 2013 and the Board had granted consent to establish to the project proponent vide letter no. 3753 dated 21/5/2013. As the group housing project was falling at a distance of approx. 400 mt. from the industrial unit i.e. M/s Ajay Gelatine Pvt. Ltd., therefore, no condition was imposed even to the group housing project for providing a green buffer of 15 mt. towards the industry.
- (ii) The DTP vide letter no. 1650 dated 7/10/2016 has informed the M/s Ajay Gelatine Products Pvt. Ltd., Vill. Nagla, Zirakpur that the site of the unit has been spot zoned in the revised master plan of Zirakpur and a buffer of 15 mt. green belt has been reserved around the site i.e. a buffer of 15 mt. green belt around the industry has been decided by the Deptt. of Town and Country Planning itself.
- (iii) The examination of Master Plan Zirakpur (2008-2031) reveals that the Environmental Aspects had been duly considered. The bye-laws of master plan of Zirakpur (2008-2031) provides as under :

"Minimum buffer of 15 meters green belt of broad leaf trees should be provided around the boundary of village abadies falling in industrial zone of Master Plan. A buffer strip of 15 meters of broad



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leaf trees shall also be provided between residential areas and industries falling in industrial use of Master Plan, boundaries of which are located within 100 m from the boundary of such areas. It is clarified that 15 meters buffer shall be provided by the owner of the project who comes later."

(iv) In view of the above facts, neither the industrial unit (M/s Ajay Gelatine Pvt. Ltd.) nor the group housing project (Escon Arena) is required to left 15 mt. buffer of green belt.

6. Though, there were certain complaints received from time to time against the operation of the industry. The committee has noted that various notices with opportunities of personal hearings were issued to the industry from time to time under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in order to ensure the compliance of Environmental Laws. Lastly, the hearing u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 was given to the industry before the Chairman of the Board on 2/4/2018, wherein, Sh. Ajay Pal Singh, Director of the industry informed the Board as under:
- i) ETP has been installed and same will be put into commissioning shortly.
 - ii) The two stage alkali scrubber has been provided and SO₂ meter has also been installed.
 - iii) 7 acres of land has been taken for 10 years lease for disposal of treated effluent, out of which 2.5 acre land had already been developed having grown up eucalyptus trees.
7. In view of the facts and circumstances of the case, it was decided in the hearing held on 2/4/2018 that the industry will apply for consents to operate under both Acts within one month and Regional Office will verify the statement of the industry and process the consent cases immediately after one month. It was also decided that if the industry fails to comply with the above decision, stringent action will be taken without any notice.

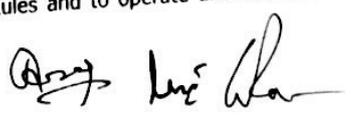


8. The industry was visited by the officers of the Board on 31/5/2018 and reported that the industry has installed two no. pet coke fired boilers and cyclone separator followed by double stage alkali scrubber as APCD. The double stage alkali scrubber is common for both the boilers. The industry has also installed flow meter, pH meter and SO₂ meter with its alkali scrubber, the industry has installed ETP of capacity 300 KLD and has taken 7 acres of land on lease, out of which 1.5 acres land has been developed as per karnal technology. The industry, however, had not applied for consents to operate of the Board

In view of the aforesaid report, the Board had issued directions on 10/7/2018 u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to the industry for not to operate the unit without developing adequate area (minimum 6 acre) for utilising its treated wastewater and without obtaining the consents to operate of the Board under the said Acts.

10. The industry was again visited on 12/10/2018 by the officers of the Board and it was reported that the industry was in operation, but the ETP and APCD installed by the industry were not in operation and the industry has, thus, failed to comply with the aforesaid directions as explained in para no. 9. Therefore, the consents to operate applied by the industry on 18/10/2019 under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were refused by the Board on 15/11/2018. The PSPCL Authorities were also directed on 15/11/2018 to disconnect the electric supply available with the industry.

11. The industrial unit again applied for consents to operate of the Board on 22/11/2018 and informed the Board that the industry has complied with the operation of ETP / APCD, auxiliary like SO₂ and related matters and requested to restore the electric supply. To check the adequacy of ETP / APCD, the electric connection of the industry was restored subject to the submission of bank guarantee of Rs.1.00 lakh as an assurance to comply with the Environmental Laws / Rules and to operate and maintain its ETP and APCD



efficiently so as to achieve effluent / emission standards, consistently as prescribed by the Board and MoEF&CC.

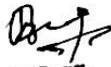
12. Thereafter, the industry was visited by the officers of the Board on 21/12/2018 wherein it was observed that the industry has signed an agreement for utilisation of treated wastewater in the field in an area of approx. 10 acres, out of which 2 acres shall be utilized for plantation as per Karnal Technology and remaining 8 acres shall be utilized for plantation of crops and the quantity of trade effluent is 65 KLD. Thus, the industry was granted consents to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 on 28/1/2019 (valid upto 21/5/2019, which were further extended upto 31/12/2019).
13. It is noted by the committee that while granting the consents to operate to the industrial unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, the Board has obtained the consent fee from the year 1990 to 2019 and had, thus, regularized the period from 1990 to 2019 for which the industrial unit had operated without the consents of the Board.
14. The stack emission sampling was carried out by the officers of the Board on 13/5/2019 and its analysis reveals that the concentration of particulate matter was within permissible limits. The sampling of treated trade effluent was also carried out 22/5/2019 and its analysis revealed that the concentration of pollutants was within permissible limits. Hence, the objective of the Board w.r.t. prevention and control of pollution stands achieved.
15. Lastly, the industry was visited and inspected on 17/12/2019 and it was observed that the industry was in operation and was engaged in the process of manufacturing of technical grade gelatine @ 2 TPD, it had not yet commissioned the machinery installed for manufacturing of edible grade gelatine. The industry had installed an ETP of 300 KLD capacity and the treated wastewater was utilized onto land for plantation as per karnal technology. The treated wastewater sample from the final outlet of ETP was

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collected during the visit on 17.12.2019 and as per analysis report, various parameters including BOD were found to be within the limits prescribed by the Board. The industry has one dual fuel fired boiler of capacity 2.5 TPH for pet cock and bio-mass. The industry has provided cyclone separate followed by two stage alkali scrubber as APCD attached to a stack of 32 mt. above ground level. The industry has installed producer gas plant of capacity 6 lac Kcal and the producer gas is used for the operation of its DG set of capacity 500 KVA which is equipped with canopy and adequate stack height. Hence, the industry was found to be complying with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

16. The committee further noted that the Board has issued directions on 10/7/2018 u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 are not to operate the unit without developing adequate area (minimum 6 acre) for utilising its treated wastewater and without obtaining the consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Electric connection was ordered to be disconnected by issuing directions dated 15/11/2018. The industrial unit, thereafter, complied with the directions of the Board and had made proper arrangement for utilization of its treated wastewater. Accordingly, the Board had allowed the industrial unit to operate on 22/11/2018 by separately issuing directions for restoration for electric connection.


Er. Ashok Garg,
Env. Engineer, PPCB,
Regional Office-2,
Ludhiana


Er. Paramjeet Singh,
Env. Engineer,
PPCB, Regional
Office-3, Ludhiana


Er. Gulshan Rai,
Chief Env. Engineer,
PPCB, Ludhiana

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ਨਗਰ ਅਤੇ ਗਰਾਮ ਯੋਜਨਾਬੰਦੀ ਵਿਭਾਗ, ਪੰਜਾਬ

ਵੱਲੋਂ,

ਜ਼ਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ,
ਐਸ.ਏ.ਐਸ.ਨਗਰ।

ਵੱਲੋਂ,

M/S. Ajay Gelatine Products Pvt. Ltd.,
Village Nagla, Zirakpur,
Tehsil Derabassi, Distt. S.A.S.Nagar.

ਯਾਦ ਪੱਤਰ ਨੰ 1650 ਡੀਟੀਪੀ(ਐਸ)/MP-24
ਮਿਤੀ: 7/10/16

ਵਿਸ਼ਾ: Land Use Classification of M/S. Ajay Gelatine Products Pvt.Ltd. ,Village Nagla.

ਹਵਾਲਾ:- ਆਪ ਦੀ ਪ੍ਰਤੀ ਬੇਨਤੀ ਜੋ ਕਿ ਇਸ ਦਫਤਰ ਵਿੱਚ ਮਿਤੀ 06-10-2016 ਨੂੰ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ ।

2. ਆਪ ਦੀ ਹਵਾਲੇ ਤਹਿਤ ਪ੍ਰਤੀ ਬੇਨਤੀ ਅਨੁਸਾਰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੀ ਗਈ ਖਸਰਾ ਨੰਬਰਾਂ ਦੀ ਲਿਸਟ, ਜੋ ਕਿ ਪਿੰਡ ਨਗਲਾ ਵਿਖੇ ਪੈਂਦੇ ਹਨ, ਨੂੰ ਸਬੰਧਿਤ ਨੋਟੀਫਾਈਡ ਮਾਸਟਰ ਪਲੈਨ ਉੱਪਰ ਸੁਪਰਇੰਮਪੋਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਖਸਰਾ ਨੰਬਰ 87,88 ਅਤੇ 89 ਅਧੀਨ ਪੈਂਦਾ ਰਕਬਾ ਰਿਵਾਈਜ਼ਡ ਨੋਟੀਫਾਈਡ ਮਾਸਟਰ ਪਲੈਨ, ਜ਼ੀਰਕਪੁਰ ਦੇ ਰਿਹਾਇਸ਼ੀ ਜ਼ੋਨ ਵਿੱਚ ਪੈਂਦਾ ਹੈ, ਪਰੰਤੂ ਵਿਸ਼ੇ ਤਹਿਤ ਇਕਾਈ ਨੂੰ ਰਿਵਾਈਜ਼ਡ ਮਾਸਟਰ ਪਲੈਨ ਜ਼ੀਰਕਪੁਰ ਵਿੱਚ ਸਪੋਟ ਜ਼ੋਨ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ ਅਤੇ ਸਾਈਟ ਦੇ ਆਲੇ ਦੁਆਲੇ 15ਮੀਟਰ ਦਾ ਗਰੀਨ ਬਫਰ ਵੀ ਰਿਜ਼ਰਵ ਕੀਤਾ ਗਿਆ ਹੈ।


7/10/16
ਜ਼ਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ,
ਐਸ.ਏ.ਐਸ.ਨਗਰ ।

Department of Country and Town Planning, Government of Punjab

From: District Town Planner, SAS Nagar.

To M/s Ajay Gelatine Products Pvt. Ltd.,
Village Nagla, Zirakpur,
Tehsil Derabassi, Distt. SAS Nagar.

Memo No. 1650 DTP(S)MP-24 dated 7/10/2016

Sub: Land Use Classification of M/s Ajay Gelatine Products Pvt. Ltd., Village Nagla.

Ref: Your request received in this office dated 6/10/2016.

2. In reference to your request it is informed that the list of Khasra Nos. which are situated at Village Nagla as submitted by you have been super imposed in the concerned notified Master Plan. The area falling under Khasra No. 87, 88 and 89 falls in the residential zone of Zirakpur in the revised notified master plan but the subject cited unit has been spot zoned in the revised master plan of Zirakpur and 15 meter green buffer around the site has been reserved.

**Sd/-
District Town Planner,
SAS Nagar.**

- Annexure 200 - B

Ammalik M

R J

21/8
ਨਵੀਂ ਡਾਕ



PUNJAB POLLUTION CONTROL BOARD
Chief Office, E-648-B, Phase 5, Focal Point, Ludhiana
Phone: 0161-2673353 E-MAIL: cccludhiana@yahoo.com

No. 1026

Dated: 29.08.2020

ਸੰਖਿਆ 893629
ਮਿਤੀ 29/8/2020

ਦੇਸ਼ੀ ਮਿਤੀ
20
19/8/2020
ਸਿਵਰ ਸਕਿਟਰ
SSE-2P-I

To

The Member Secretary,
Punjab Pollution Control Board,
Patiala

31/8/20

2339
2/9/20

Subject:

Proceedings of the personal hearing given on 18.02.2020 by the Chairman of the Board to M/s Ajay Gelatine Products Pvt. Ltd., Nagla, Zirakpur, Distt. SAS Nagar u/s 25 and u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981

Reference: Zonal Office, Patiala - I letter no. 2890 dated 11.08.2020

In reference to the above referred letter, M/s Ajay Gelatine Products Pvt. Ltd., Vill. Nagla, Zirakpur was visited by the team on 28.08.2020.

The report of the committee is attached herewith for your information and further necessary action please.

DA/As above

29/8
Chief Environmental Engineer,
Ludhiana.

Visit Report

Name and Address of the industry : M/s Ajay Gelatine Products Pvt. Ltd.,
Village Nagla, Zirakpur

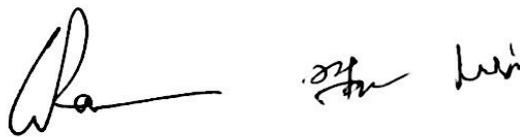
Date of Visit : 28.08.2020

Visiting Officers : Er. Gulshan Rai,
Chief Environmental Engineer, Ludhiana
Er. Paramjeet Singh,
Environmental Engineer, RO-3, Ludhiana
Er. Ashok Garg,
Environmental Engineer, RO-2, Ludhiana
Er. Kanwaldeep Kaur,
Asstt. Environmental Engineer, RO, Mohali.

Person Contacted : Sh. Rajinder Pal Singh Randhawa, Director

Observations during the visit:

1. The industry was not in operation. The representative informed that the plant had been shut down since 24.08.2020.
2. The industry has completed the work of erecting columns and truss for the storage of raw material. The roofing sheet has arrived at the premises of the unit and the representative informed that the work of installation of these sheets shall be completed within 7 days and the complete shed will be ready thereafter. The industry has stored the raw material in the shed under construction and the same was covered with a plastic sheet. (Photographs attached : Plate - 1 & 2)
3. The industry has got lifted the entire solid waste generated from product manufacturing, which was seen stored in the premises during the last visit. (Photograph attached : Plate - 3) The industry was in the process of providing flooring in this area and the same shall be completed within 10 days. The representative informed that they will be storing solid waste generated on daily basis from the product manufacturing process under an existing shed with concrete flooring. (Photograph attached : Plate - 4)

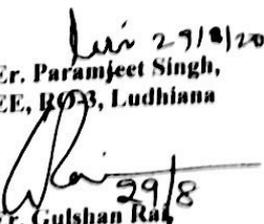


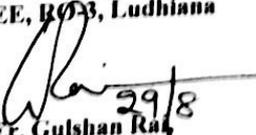
Contd...p / 2....

4. The industry has installed the pipelines for the fogging system around the boundary and installation of pumps and nozzle was under progress. However, manual spraying of de-odorizer was being carried at the site. The representative informed that the system will be operative by 10th September. (Photographs attached : Plate - 5 & 6)
5. The industry has provided water meter at the outlet of ETP whose reading was 19229.570 m³ and reading of energy meter was 4701.9 KWH. The reading of energy meter attached with APCD of boiler was 469.1 KWH.
6. The industry has provided water meter at the submersible pump whose reading was 33587 m³.


Er. Kanwaldeep Kaur,
AEE, RO, Mohali


Er. Ashok Garg,
EE, RO-2, Ludhiana


Er. Paramjeet Singh,
EE, RO-3, Ludhiana


Er. Gulshan Rai,
CEE, Ludhiana.

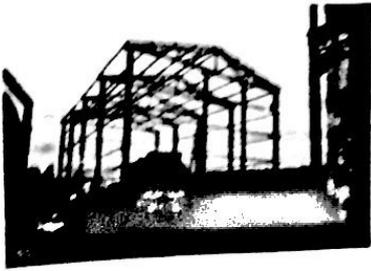


Plate 1

New shed under construction



Plate 2

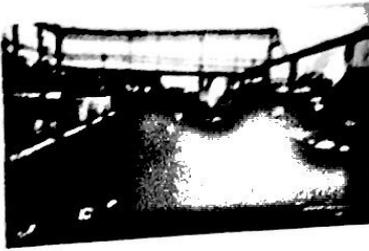


Plate 3 - Old Solid waste lifted

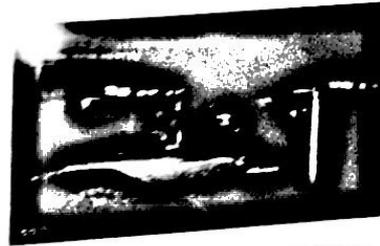


Plate 4 - Existing shed with RCC flooring



Plate 5 - Nozzles under installation
installation



Plate 6 - Nozzles under installation

Wan

Lee

P.S.

	PUNJAB POLLUTION CONTROL Board Plot No. 55, Phase-II, Opposite Bassi Theater, Mohali - 160 051. Phone: 0172 - 5013300
	No. <u>6779</u>

Dated: 17/9/2020

To

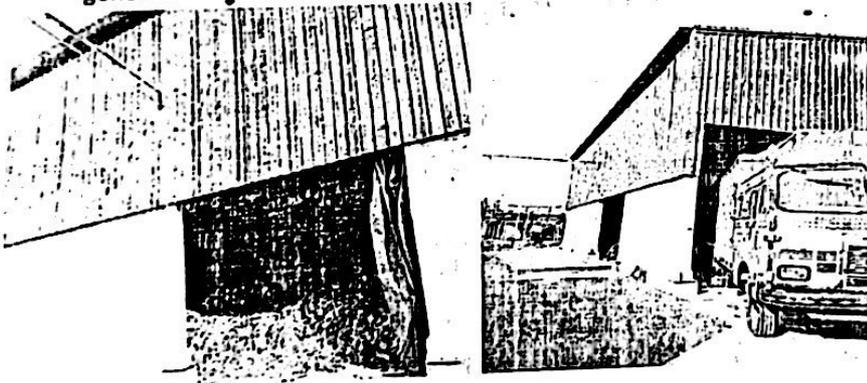
The Senior Environmental Engineer,
Punjab Pollution Control Board,
Zonal Office-1, Patiala.

Subject: Regarding visit to the M/s Ajay Gelatine Pvt. Ltd., Village Nagla, Zirakpur to verify the latest status at site.

Ref: Message received from Zonal Office-1, Patiala.

To check the compliance of observations of team constituted, in reference to above, the subject cited industry was visited by the undersigned alongwith AEE of this office on 17/09/2020 and it was observed as under:

1. The industry was in operation for manufacturing of protein colloid and Technical grade gelatin.
2. The ETP was in operation.
3. The industry has provided shed in an area of 11 mtr x 18 mtr x 7 mtr. The industry has provided pipeline around the boundary wall as well as in the shed with spray nozzle for spraying the de-odorant to suppress the smell from hide storage as well as from ETP & other area. Therefore, the industry has complied with the observations of the committee w.r.t. atomizer mist generator.



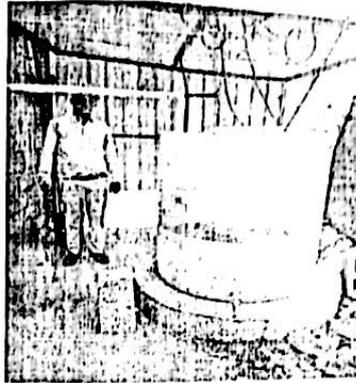
Shed provided for raw material

4. The industry has already installed major machinery of the new plant but machinery like mixer, dehumidifier, ultrafiltration membrane, packing and fine grinding machinery is yet to be installed. No additional machinery has been installed as observed during the time of visit.

5. Some of the components of the new plant have been operated on trial basis from the present condition.
6. The industry has now made the entire area pucca, where earlier the product waste was stored. The industry has made a dedicated area for the storage of the product waste & mist sprayer has been provided on it.



Storage area for product waste



Tank storage of de-odorant

Submitted for kind perusal of competent authority, please.


Environmental Engineer
13/9/20